

11672.

(99)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

**Original Application No.18/2025 (WZ)  
I.A. No.36/2025 (WZ)**

Adv. Vaibhav Baban Satam. ... Applicant

v/s

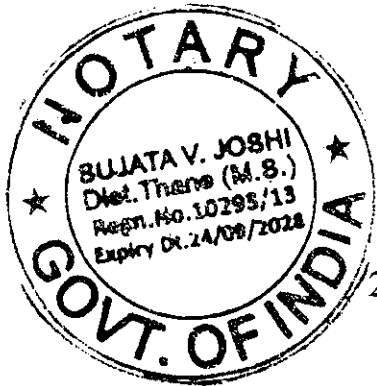
Thane Municipal Corporation & Ors. ... Respondents

**Affidavit in Reply on behalf of Respondent No.3, 4 & 5-  
Maharashtra Pollution Control Board**

-----

I, Sanjeev A Redasni, Aged-Adult, Occupation-Service, the Sub Regional Officer of the Maharashtra Pollution Control Board at Thane-I i.e. Respondent No. 5, having office at Plot No. P 30, 5<sup>th</sup> 0Floor, Office Complex Building, Wagle Industrial Estate, Mulund Check Naka, Thane (West) 400604, do hereby solemnly affirm and state as under :-

1. I am filing the present Affidavit on behalf of the Respondent Nos.3, 4 & 5 i.e. Maharashtra Pollution Control Board in compliance of the order dated 15/7/2025 passed by this Hon'ble NGT.
2. I say and submit that the present application has been filed by the applicant for seeking directions to be issued to the Respondent No. 1-Thane Municipal Corporation to stop all



illegal dumping activities in the Eco-sensitive Zone of Sanjay Gandhi National Park and the Costal Zone Management areas near Gaimukh Jakat Naka, Ghodbunder Road, Thane.



3. I say and submit that the Respondent-MPC Board has granted Authorization under Sub-Rule 16(e) of the Solid Waste Management Rules, 2016, dated 04/08/2025, subject to certain terms and condition, which is valid up to 30/06/2030. A copy of the Authorization dtd. 04/8/2025 is annexed herewith as an **Annexure-I.**

4. I say and submit that in order to verify the present status, the officers of the Respondent-Board along with the representative of Thane Municipal Corporation (TMC) visited to the Solid Waste Dumping Site located at Gaimukh, Jakat Naka, Ghodbunder Road, Thane on 08/09/2025. During the visit, it was observed that the TMC has started the construction work of MSW Processing Plant on Previous Octroi Post, Gaimukh, Ghodbunder Road, Thane. It was further observed that MSW found dumped by TMC behind the Octroi Post, Near Eco-Sensitive Zone of Sanjay Gandhi National Park and Nagla Bunder Vasai Creek. During the visit, it was observed that the TMC has started the lifting of MSW dumped from the above location, however, presently the lifting of MSW is stopped due to rain. The representative of TMC informed that they have removed approximately 6392 MT of MSW and shifted temporarily at Atkoli Site, Bhiwandi. The said site is located less than 100 mtrs. From Nagla Bunder, Vasai Creek and is near the forest area. The representative of TMC reported that the



MSW lifting work will be resumed within 15 days. A copy of the joint visit report dtd. 08/9/2025 is annexed herewith as an Annexure-II.

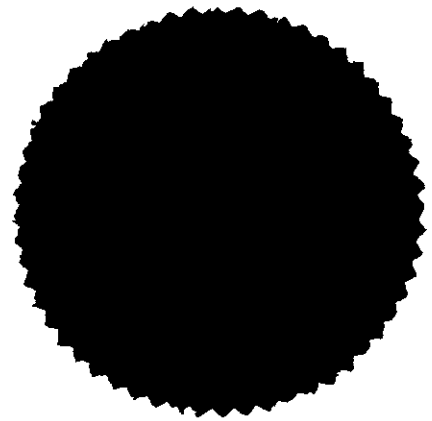
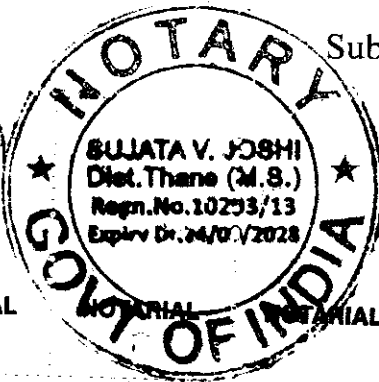
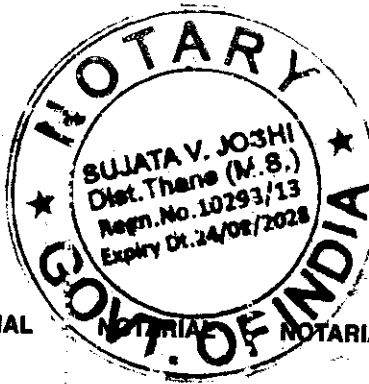
5. Hence this submission.

Solemnly affirmed on this ...18<sup>th</sup>... day of Sept:.....2025 at Thane.

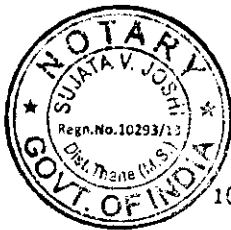
For and on behalf of Maharashtra Pollution Control Board,

*(Signature)*  
(Sanjeev A. Redasni)

Sub-Regional Officer, Thane-I



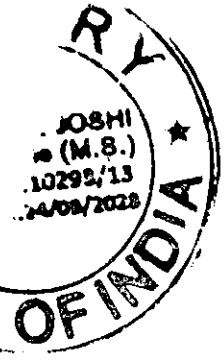
BEFORE ME  
NOTARY.



*(Signature)*  
SUJATA V. JOSHI  
ADVOCATE & NOTARY  
101/102, Vishal Bldg., Station Road,  
Kulwa (W), Thane-400 605.

NOTED & REGISTERED  
Sr. No. 11072/2025

18 SEP 2025



102

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel:  
Fax:  
Website: <http://mpcb.gov.in>  
Email:



No: BO/Consent-committee-under-Chairmanship-of-MS/MSW\_AUTH/MS-HQ/MSW\_AUTH/250800003

Dated:04/08/2025

## FORM -II

[See - Rule 16 (1)]



Your Service is Our Duty

To,  
The Municipal Commissioner,  
Thane Municipal Corporation

Subject: Authorization under sub-Rule 16 (e) of the Solid Waste Management Rules, 2016

Reference: Your online application for grant of authorization UAN No. MPCB-MSW\_AUTH-0000001017 dated 30/07/2024

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes The Commissioner, Thane Municipal Corporation having administrative office at Mahapalika Bhavan, Dr. Almeida Road, Chandan Wadi, Pachpakhadi, Thane West, Maharashtra to set up and operate solid waste processing / Recycling / treatment facility - Decentralized In-vessel Solarized mechanical composting Project (100 MT/day) at Sr. No. 20/1, Gaimukh, Jakat Naka, Mauje Bhainderpada, Tal. & Dist. Thane on the terms and conditions (including the standards to be complied with) attached to this authorization.

1. The authorization is hereby granted to set up and operate solid waste processing / Recycling / treatment /disposal facility - Decentralized In-vessel Solarized mechanical composting Project (100 MT/day).
2. The Solid Waste Management authorization is valid for the period up to **30-06-2030**
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of Solid Waste Management Rules, 2016 attracts the penal provisions of the Environment (Protection) Act, 1986 (29 of 1986).
6. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
7. The Corporation shall strictly follow the EIA Notification, 2006.
8. The Corporation shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.

- 9. The Corporation shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
- 10. Corporation shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
- 11. Corporation shall make an application for renewal of the Authorization at least 60 days before the date of the expiry of the Authorization.
- 12. This is issued with the approval of Consent Committee of the Board in its sixth meeting held on 22/07/2025.



*Disnaz*

e0fec514  
 4d18b528  
 a6aach1e  
 c10269ae  
 07b832fc  
 1e88e4b7  
 83d92536  
 2223745d

Signed by: Dr. Avinash Dinkne  
 Member Secretary  
 For and on behalf of  
 Maharashtra Pollution Control Board  
 ms@mpcb  
 2025-08-04 10:03 IST

**Copy f. w. cs-**

- 1. The District Collector, Thane - Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.

**Copy To:**

- 1. Regional Officer, MPCB, Thane / Sub Regional Officer, MPCB, Thane | For necessary action and follow up.
- 2. Master File.

**ANNEXURE -I**

Terms & Conditions to Operate Municipal Solid Waste Processing site at following location by The Municipal Commissioner, Thane Municipal Corporation as mentioned below.

1 100 MT/Day of Solid Waste generated shall be processed and disposed as below:

<b>Sr.No.</b>	<b>Operating Agency</b>	<b>Location of waste processing site</b>	<b>Municipal Waste</b>	<b>Method of Treatment</b>
1	LAHS Green India Pvt. Ltd.	Sr. No. 20/1, Gaimukh, Jakat Naka, Mauje Bhainderpada, Tal. & Dist. Thane	100.00 MT/ Day	1. Decentralized In-vessel Solarized mechanical composting

2. The municipal authority shall comply with these rules as per the implementation Schedule laid down in Schedule I as per Solid Waste Management Rules, 2016.
3. The Corporation shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-in-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer in-Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30th day of June every year.
4. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary In charge of the Urban Development. Department in metropolitan cities and to the District Collector in all other cases.
5. The inert created during handling and processing of MSW shall be properly land filled at authorized site.
6. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
7. Tipper and Dumper shall be avoided. Closed body bins can be used or compactor used for MSW collections.
8. Raw waste material shall not be dumped/stored temporary at this site.
9. All recyclable material shall be segregated at source and before receiving at disposal site.
10. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the Corporation/Council
11. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the Corporation/Council.
12. Corporation shall submit Bank Guarantee of Rs. 5 lacs towards compliance of authorization conditions to the Board within 15 days period from issuance of this authorization, which will be valid for a period of five year.
13. Corporation shall implement the timely action plan for site selection, acquisition of land, treatment and processing of solid waste as per the Minutes of the Order dtd.2/4/2013 passed by Hon'ble High Court, Mumbai against the writ petition No.1740/1998.
14. The Corporation shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development

15. The Corporation shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
16. Corporation of the facility shall disposed off inert material/ residue, as per Solid Waste Management Rule, 2016.
17. Corporation of the facility shall not extract ground water without approval from Central Ground Water Authority (CGWA).
18. Corporation of the facility shall ensure that, during the Manson adequate preventive measures are taken to erosion of MSW from site and doesn't flow in to the drain and adjacent area.
19. Corporation of the facility shall provide proper leachate collection and treatment system for treatment of generated leachates.
20. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
21. Corporation shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
22. This is issued with the approval of Consent Committee of the Board in its sixth meeting held on 22/07/2025.



# MAHARASHTRA POLLUTION CONTROL BOARD Sub-Regional Office, Thane-I

Tel. No. (022) 25802272  
Fax No. (022) 25805398  
Visit us on: <http://mpcb.gov.in>  
E.mail: [srothane1@mpcb.gov.in](mailto:srothane1@mpcb.gov.in)



5<sup>th</sup> Floor, Office Complex,  
Near Mulund Check Naka,  
Wagale Estate,  
Dist. Thane - 400 804.



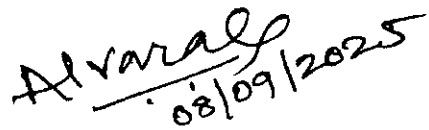
"Your Service is Our Duty"

Dt. 08/09/2025

## Inspection Report

Jointly visited along with Mr. Shayuraj Kamble, representative of Thane Municipal Corporation (TMC) at Solid Waste Dumping Site located at Gaimukh, Jakat Naka, Ghodbunder Road, Thane, as per the directions of Sub-Regional Officer Thane-I in respect of submission of Present Status Report of Municipal Solid Waste dumped at above said location. During the visit observed TMC started the construction work of MSW Processing Plant on Previous Octroi Post, Gaimukh, Ghodbunder Road, Thane. TMC has obtained MSW Authorization from MPC Board vide dtd. 04/08/2025. During the visit observed Municipal Solid Waste found dumped by TMC Behind the Octroi Post near Eco Sensitive Zone of Sanjay Gandhi National Park & Nagla Bunder-Vasai Creek. During the visit it was observed that TMC had started lifting the MSW dump from the above location. However, presently the lifting of MSW is stopped due to Rain. The TMC representative reported that they have removed approximately 6392 MT of MSW and shifted temporarily to Atkoli Site, Bhiwandi. The Municipal Solid Waste dumped is located less than 100 Mtrs. from the Nagla Bunder - Vasai Creek and is near the Forest area. The TMC representative reported that the MSW lifting work will be resumed within 15 days.

  
(Mr. Shayuraj Kamble)  
Chief Sanitary Inspector, TMC

  
(Anirudha P. Varale)  
Field Officer, SRO-Thane-I